

6. Postal Advisory Committee for Bihar Circle.

7. Postal Advisory Committee for Delhi.

8. Postal Advisory Committee for Gujarat Circle.

9. Postal Advisory Committee for J. & K. Circle.

10. Postal Advisory Committee for M.P. Circle.

11. Postal Advisory Committee for Kerala Circle.

12. Postal Advisory Committee for Maharashtra Circle.

13. Postal Advisory Committee for Tamil Nadu Circle.

14. Postal Advisory Committee for Karnataka Circle.

15. Postal Advisory Committee for Orissa Circle.

16. Postal Advisory Committee for Punjab.

17. Postal Advisory Committee for Haryana.

18. Postal Advisory Committee for Himachal Pradesh Circle.

19. Postal Advisory Committee for Rajasthan Circle.

20. Postal Advisory Committee for U.P. Circle.

21. Postal Advisory Committee for West Bengal Circle.

22. Postal Advisory Committee for Andaman and Nicobar Islands.

23. Postal Advisory Committee for Sikkim.

24. Postal Advisory Committee for Chandigarh.

2520. [Transferred to the 18th December, 1980].

Ban on sale of ancient jewellery

2521. SHRI KALYAN ROY:

SHRI PHANINDRA NATH
HANSDA:

Will the Minister of EDUCATION be pleased to refer to the reply to Unstarred Question No. 1435 given in the Rajya Sabha on the 2nd July, 1980 and state:

(a) whether Government have taken any decision to ban the sale of ancient jewellery and for making arrangements to preserve them in a museum; if so when and what are the details of the museums in which such jewellery is to be kept;

(b) whether Government are aware that a number of pieces of highly precious ancient jewelleries particularly belonging to erstwhile princes have already been taken out of the country and sold to foreigners;

(c) whether Government propose to take steps to recover them and bring it back to this country; and

(d) whether entire jewellery belonging to Nizam of Hyderabad is proposed to be kept in a museum, if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) There is no ban on the sale of ancient jewellery in India. But under the Antiquities and Art Treasures Act, 1972, there are restrictions on export of jewellery falling under the category of antiquity or art treasure.

(b) and (c). No case of export of jewellery of the category of antiquity or art treasure has so far come to the notice of the Archaeological Survey of India.

(d) So far Nizam jewellery is concerned the matter is *subjudice*.